

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE****AT PUNE**

Original Application No.69/2022 (WZ)

SUNIL PHARATE

APPLICANT

V/s

STATE OF MAHARASHTRA

AND OTHERS

RESPONDENTS

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PUNE

DATE: 10/08/2024



ADVOCATE FOR RESPONDENT NO.12

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERNZONE BENCH PUNE

AT PUNE .

ORIGINAL APPLICATION NO. 69 OF 2022(WZ)

SUNIL PHARATE .. APPLICANT

VS

STATE OF MAHARASHTRA
AND OTHERS

.. RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO.12

(M/s Rajaram Bapu Patil Sahakari Dudh Sangh)

MAY IT PLEASE THE HON'BLE TRIBUNAL

THE RESPONDENT NO.12 MOST RESPECTFULLY SUBMITS

THAT :-

1. At the outset, it is submitted that, the Affidavit filed by the Respondent No.4 on 6th May 2024 and also the Joint Committee report dated 13th November 2022 are not admitted by the present Respondent and requires to be discarded.
2. The Respondent No.12 submits that the Applicant has impleaded the Respondent No.12 as party Respondent in the present case. The Applicant has not made a single averment against the present Respondent. The Hon'ble Tribunal had constituted a Joint

Committee vide its order dated 24th August 2022. The Joint Committee had caused a visit to the premises of the Respondent No.12. The entire report filed by the Committee has not made any adverse observations against the present Respondent. Thus, it clearly appears that the present Respondent has been unnecessarily dragged in the present case for no rhyme or reason.

3. The present Original Application is thus required to be dismissed *qua* the present Respondent. The Respondent No.12 also prays that this Hon'ble Tribunal be pleased to award costs to the present Respondent under the provisions of Section 23 of the National Green Tribunal Act, 2010. Therefore, it is prayed that the case against the Respondent No.12 may kindly be dismissed with costs.

Affidavit in Support of this, is filed herewith

PUNE

DATE: 10/08/2024



ADVOCATE FOR RESPONDENT NO.12

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH , PUNE****AT PUNE**

Original Application No.69/2022 (WZ)

APPLICANT

SUNIL PHARATE

V/ S

STATE OF MAHARASHTRA

AND OTHERS

RESPONDENTS

AFFIDAVIT IN SUPPORT OF REPLY**MAY IT PLEASE THE HON'BLE TRIBUNAL**

I, Mr. SACHIN DATTU DHOPE , adult, Managing Director of the Respondent No.12, Having Office at Taluka Walwa, District Sangli, do hereby state on solemn affirmation as under:-

1. I say that I am the Managing Director of the Respondent No.12 and am authorized to file the present Affidavit .I say that I am aware of the facts and circumstances of the present case and hence am able to depose the same on oath.

2. I say that the Respondent No.12 herein has filed the present reply to the Affidavit dated 6 th May 2024 filed by the Respondent Nos.4 & 5.I say that the content of the said Reply and the present Affidavit are true and correct to the best of my Knowledge, Information, belief and the legal advice which I believe to be correct.

2

WHATEVER stated herein above is true and correct to the best of my Knowledge and belief and for the same I have signed hereunder at WALWA on 08 day of August 2024.

[Handwritten signature]

[Handwritten signature]

Deponent

Solemnly affirmed before Me by

Shri./Smt. *the 2 part*

who is identified before Me by

Shri./Smt. *self*

Whom I Personally Known.

Noted & Registered

At Serial Numbers *2899/2024*

Total Page No. *2*

BEFORE ME

[Handwritten signature]

R.V. KOPARDE
ADVOCATE & NOTARY
GOVT.OF INDIA, REG.No. 6727
MAHADEV NAGAR, ISLAMPUR- 415 409
TAL. WALWA, DIST. SANGLI (M.S)

10 AUG 2024



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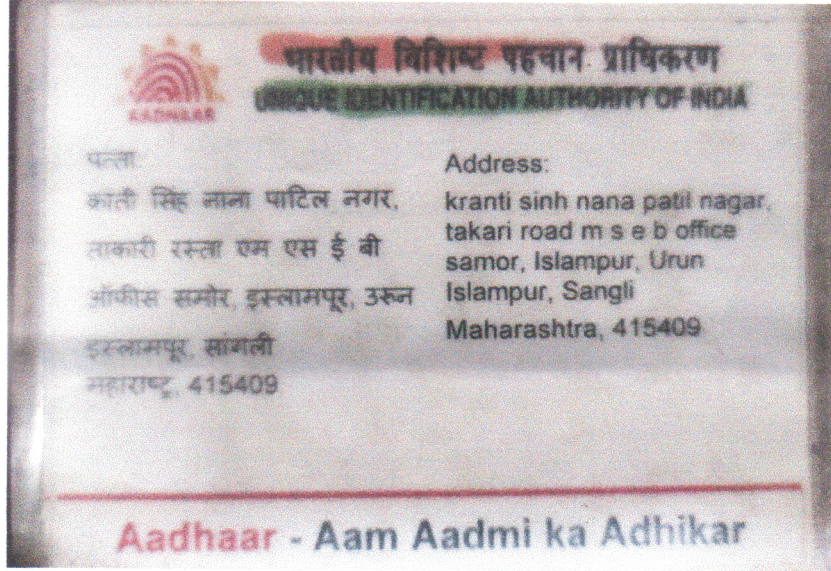
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 सचिन दत्तू दोपे
 Sachin Dattu Dhope
 जन्म वर्ष/YoB:1973
 पुरुष Male

5618 7367 1144

आधार - सामान्य माणसाचा अधिकार




भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पत्ता:	Address:
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Aadhaar - Aam Aadmi ka Adhikar

